

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

O.A. No. 289 OF 2023

In the matter of:

Lt. Col. Jasjit Singh Gill

.....Applicant

V/S

State of Punjab

.....Respondent



Execution Application No. 33 of 2023

In

Original Application No. 465/2019

(IA No 256/2024)

Short Reply/Status Report in the form of affidavit by

Jitendra Jorwal IAS, Deputy Commissioner,

Ludhiana

It is most respectfully showeth:

- 870
1. That, the matter as contained in O.A. No. 289 of 2023 titled as Lt. Col Jasjit Singh V/S State of Punjab is listed before this Hon'ble Tribunal on 29.11.2024.

2. That, the undersigned is posted as District Magistrate, Ludhiana and is thus filing the reply as directed by this Hon'ble Tribunal.

3. That, The Hon'ble NGT has in the last orders issued in OA 289 of 2023 held that:

"4. District Magistrate, Ludhiana directed to file the report by way of affidavit disclosing the status of recovery of environmental compensation at least one week before the next date of hearing."

4. That, With regard to the above, it is respectfully submitted:

- a. This is to bring to the notice of this Hon'ble Tribunal that Government of Punjab constituted a committee vide letter no 7/15/2024-3 Cabinet/1742-48 dated 17-08-2024 (**Attached at Annexure-A**) comprising of two cabinet ministers Sh. Balkar Singh (Minister of Local Government and Parliamentary Affairs) and Sh. Gurmeet Singh Khudian (Minister of Agriculture and Farmers Welfare, Animal Husbandry, Fisheries and Dairy Development and Food Processing) to resolve the issue relating to the carcass plant. That the minister namely Sh. Balkar Singh tendered his resignation in September 2024 which delayed the progress being made by the committee. In between, there were Panchayat elections which also delayed the progress in the matter. Later on Dr. Ravjot Singh became the minister and the last



870

8

meeting of the Committee was held on 21.11.2024 wherein the committee heard the grievances of the people in the area where the Carcass plant stands established and also interacted with the residents to find a permanent solution to problem. It is submitted that the matter is under active consideration of the Government wherein efforts are being made to re-start the carcass plant and simultaneously possibilities of shifting it to some other site, if so required, are also being explored. **(Attached at Annexure- B).** In this view of the matter some further time is required by the committee to find a solution to this complex issue.



b. In compliance with the order of the Hon'ble National Green Tribunal (NGT), a letter and subsequent reminder vide letter no. 17607-30/M.A dated 06-09-2024 & 22914-34/M.A dated 25-10-2024 have been issued to all Deputy Commissioners of the State of Punjab, requesting them to disclose and provide information regarding the existence of any properties or belongings of the five Hadda Rodi owners to facilitate the recovery of Environmental Compensation (EC). (ANNEXURE - C & D)

c. It was directed by Hon'ble NGT vide Order of 10.10.2019 that the notices to recover the Environmental Compensation amounting to Rs. 2,28,12,000/- be issued from each of the 5 'hadda roris'. In compliance to the

870 f

status of recovery of environmental compensation as per direction by Hon'ble NGT 20.8.2024 regarding the recovery amount of Rs. 2,28,12,500/- in this regard report has been obtained from the District Revenue Officer Ludhiana vide letter no. 5375 dated 21.11.2024 as per request of Tehsildar Ludhiana (West) and Tehsildar Ludhiana (East) Land revenue declared on dated 29.08.2024 and dated 01-10-2024 by the competent authority. In respect of the aforesaid matter for auctioning the property of Ramesh Kumar S/o Mr. Tersem Lal of village Majara Khurd, vide letter No. 323/R.C Dated 29.10.2024 from Tehsildar Ludhiana (West) as per Government instructions. But the bidding process could not be implemented due to the absence of bidders and to recover the claim of Rs. 2,28,12,500/- as raised in the case the auction of the property of Sh. Parshotam S/o Late Dalvir Chand R/o B-33-752. For the other properties belonging to Saroop Nagar, Salem Tabri, Ludhiana, Sh. Suraj Kumar S/o Late Sh. Kamal Kumar R/o 6398, Mohalla Jagdispura, Tajpur Road, Ludhiana, Munish Kumar S/o Late Sh. Charanjit R/o B-155/1 Shahi Mohalla Ludhiana will be auctioned on dated 03.12.2024 by Tehsildar Ludhiana (East). On the other hand recovery amount for the same from Sh. Ram Murti S/o Bhajan Ram, R/o Tehsil Phillour, Distt. Jalandhar is



870

f

being also processed on dated 28.11.2024 through auction by Tehsildar Phillour. (ANNEXURE - E)

5. The undersigned has followed the instruction passed earlier by Hon'ble National Green Tribunal. That in the view of the compliance of factual report is submitted made herein above, with request to Original Application No 289 of 2023 may be disposed-off with appropriate orders. Any instructions passed by the Hon'ble Tribunal shall be complied in letter and spirit.

It is, therefore, prayed that the Original Application No 289 of 2023 may kindly be disposed off with appropriate orders



870

Submitted by

(Jitendra Jorwal, IAS)

District Magistrate, Ludhiana

Verification:-

Verified that the affidavit S.J.A./G.P.A. No. 289 of 2023 has been read over & explained to the deponent who seemed correctly to understand the same at the time making above statement.

Verified that the contents of para no.1 to 5 of the above reply are true and correct to my knowledge as derived from the official record. No part of the above reply is false and nothing material has been kept concealed therein.

Dated:- 22.11.2024

Place:- LUDHIANA

(Jitendra Jorwal, IAS)

District Magistrate, Ludhiana

ATTESTED AS IDENTIFIED
NOTARY PUBLIC, LDH

23 NOV 2024



Amisale - 'A'


Government of Punjab
Department of General Administration

Sub: Carcass Utilization Plant in district Ludhiana.

In view of the problems being faced in operationalization of the Carcass Utilization Plant in district Ludhiana, following Committee is hereby constituted to suggest further course of action:-

- a) Sh. Balkar Singh,
Hon'ble Minister of Local Government and Parliamentary Affairs.
 - b) Sh. Gurmeet Singh Khudian,
Hon'ble Minister of Agriculture & Farmers Welfare, Animal Husbandry, Fisheries and Dairy Development and Food Processing.
- 2 Additional Chief Secretary, Local Government, Additional Chief Secretary, Animal Husbandry, Dairy Development & Fisheries and Secretary, Science, Technology & Environment shall provide necessary assistance to the Committee.
- 3 This issues with the approval of Competent Authority.

17th August, 2024


Secretary, Government of Punjab
Department of General Administration

Endst. No. 7/15/2024-3Cabinet/1742-48

Dated, Chandigarh 17.08.2024

Copy to:

1. Private Secretary to Sh. Balkar Singh, Local Government and Parliamentary Affairs Minister for the kind information of Hon'ble Minister.
2. Private Secretary to Sh. Gurmeet Singh Khudian, Agriculture & Farmers Welfare, Animal Husbandry, Fisheries and Dairy Development and Food Processing Minister for the kind information of Hon'ble Minister.
3. Additional Chief Secretary, Local Government.
4. Additional Chief Secretary, Animal Husbandry, Dairy Development & Fisheries.
5. Secretary, Science, Technology & Environment.
6. Deputy Commissioner, Ludhiana.
7. Commissioner, Municipal Corporation Ludhiana.


Superintendent


Deputy Commissioner
Ludhiana



ਡਾਇਰੈਕਟੋਰੇਟ, ਸਥਾਨਕ ਸਰਕਾਰ ਵਿਭਾਗ, ਪੰਜਾਬ
ਪੰਜਾਬ ਮਿਊਂਸੀਪਲ ਭਵਨ, ਪਲਾਟ ਨੰ. 3, ਸੈਕਟਰ 35-ਏ, ਚੰਡੀਗੜ੍ਹ
Directorate, Department of Local Government, Punjab
Punjab Municipal Bhawan, Plot No. 3, Sector 35-A, Chandigarh

ਨੰ.ਸੀ.ਈ-2024/69726-27

e-mail- ceipunjab@gmail.com

ਮਿਤੀ 05-11-2024

ਵੱਲ,

1. ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ।
2. ਕਮਿਸ਼ਨਰ, ਨਗਰ ਨਿਗਮ, ਲੁਧਿਆਣਾ।

ਵਿਸ਼ਾ:- Compliance of Order dated 05.04.2024 by the Hon'ble National Green Tribunal in Execution Application No. 33 of 2023 in O.A. No. 465 of 2019, Carcass Utilization Plant, Ludhiana ਦਾ ਏਰਾ ਕਰਨ ਸਬੰਧੀ ਮਿਤੀ 21.11.2024 ਨੂੰ ਸਵੇਰੇ 10:00 ਵਜੇ ਰੱਖੀ ਮੀਟਿੰਗ ਸਬੰਧੀ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਦੇ ਸਬੰਧ ਵਿੱਚ ਮਾਨਯੋਗ ਸਥਾਨਕ ਸਰਕਾਰ ਅਤੇ ਸੰਸਦੀ ਕਾਜ ਮਾਮਲੇ ਮੰਤਰੀ, ਪੰਜਾਬ ਦੀ ਵੱਲੋਂ Carcass Utilization Plant, Ludhiana ਸਬੰਧੀ ਮਿਤੀ 21.11.2024 ਸਵੇਰੇ 10:00 ਵਜੇ Punjab Agricultural University Ludhiana ਦੇ Sutton House ਵਿਖੇ ਮੀਟਿੰਗ ਰੱਖੀ ਗਈ ਹੈ। ਇਸ ਲਈ ਆਪ ਨੂੰ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਮੀਟਿੰਗ ਵਿੱਚ ਮਿਤੀਬੱਧ ਹਾਜ਼ਰ ਹੋਣਾ ਯਕੀਨੀ ਬਣਾਇਆ ਜਾਵੇਗੀ।

ਪਿੱਛੋਂ ਨੰ:.....

ਮਿਤੀ:.....

ਉਪਰੋਕਤ ਦਾ ਉਤਾਰਾ ਮਾਨਯੋਗ ਵਧੀਕ ਮੁੱਖ ਸਕੱਤਰ, ਪਸੂ ਪਾਲਣਾ ਜੀ ਨੂੰ ਭੇਜਕੇ ਬੇਨਤੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਮਾਨਯੋਗ ਪਸੂ ਪਾਲਣਾ ਮੰਤਰੀ ਜੀ ਦਫਤਰੀ ਰੁਝੇਵਿਆਂ ਕਾਰਨ ਇਹ ਮੀਟਿੰਗ ਅਟੈਂਡ ਕਰਨ ਤੋਂ ਅਸਮਰੱਥ ਹਨ, ਇਸ ਲਈ ਉਕਤ ਮੀਟਿੰਗ ਅਟੈਂਡ ਕਰਨ ਦੀ ਖੋਚਲ ਕੀਤੀ ਜਾਵੇ ਜੀ।

Jaiqal
For Deputy Commissioner
Ludhiana

Jaiqal
ਜੁਆਇੰਟ ਡਾਇਰੈਕਟਰ
੯੨

ਅਤਿ-ਜ਼ਰੂਰੀ



ਦਫ਼ਤਰ ਸਥਾਨਕ ਸਰਕਾਰ ਅਤੇ ਸੰਸਦੀ ਕਾਜ ਮਾਮਲੇ ਮੰਤਰੀ, ਪੰਜਾਬ।

ਮਾਨਯੋਗ ਸਥਾਨਕ ਸਰਕਾਰ ਅਤੇ ਸੰਸਦੀ ਕਾਜ ਮਾਮਲੇ ਮੰਤਰੀ, ਪੰਜਾਬ ਜੀ ਨੇ ਮਿਤੀ 21.11.2024 ਨੂੰ Carcass Utilization Plant, Ludhiana ਦਾ ਦੌਰਾ ਕਰਨ ਸਬੰਧੀ ਸਵੇਰੇ 10 ਵਜੇ ਮੀਟਿੰਗ ਰੱਖੀ ਹੈ। ਇਸ ਮੀਟਿੰਗ ਵਿੱਚ ਵਧੀਕ ਮੁੱਖ ਸਕੱਤਰ, ਸਥਾਨਕ ਸਰਕਾਰ, ਵਧੀਕ ਮੁੱਖ ਸਕੱਤਰ, ਪਸ਼ੂ ਪਾਲਣ, ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ ਅਤੇ ਕਮਿਸ਼ਨਰ, ਨਗਰ ਨਿਗਮ, ਲੁਧਿਆਣਾ ਸ਼ਾਮਲ ਹੋਣਗੇ। National Green Tribunal, New Delhi ਨੇ ਹੁਕਮ ਕੀਤੇ ਹਨ ਕਿ ਇਸ ਕੇਸ ਸਬੰਧੀ ਮਿਤੀ 29.11.2024 ਤੋਂ ਪਹਿਲਾਂ ਮੀਟਿੰਗ ਕਰਕੇ ਇਸ ਪਲਾਂਟ ਦੀ ਤਾਜਾ ਸਥਿਤੀ ਬਾਰੇ ਟ੍ਰਿਬਿਊਨਲ ਨੂੰ ਜਾਣੂ ਕਰਵਾਇਆ ਜਾਵੇ। ਇਸ ਲਈ ਮਾਨਯੋਗ ਮੰਤਰੀ ਜੀ ਨੇ ਚਾਹਿਆ ਹੈ ਕਿ ਪਸ਼ੂ ਪਾਲਣ ਮੰਤਰੀ ਜੀ ਨੂੰ ਉਕਤ ਮੀਟਿੰਗ ਸਬੰਧੀ ਤੁਰੰਤ ਜਾਣੂ ਕਰਵਾਇਆ ਜਾਵੇ। ਜੇਕਰ ਪਸ਼ੂ ਪਾਲਣ ਮੰਤਰੀ ਜੀ ਦਫ਼ਤਰੀ ਰੁਝੇਵਿਆਂ ਕਾਰਨ ਇਹ ਮੀਟਿੰਗ ਅਟੈਂਡ ਕਰਨ ਤੋਂ ਅਸਮਰੱਥ ਹਨ ਤਾਂ ਸਬੰਧਤ ਵਿਭਾਗ (ਪਸ਼ੂ ਪਾਲਣ) ਦੇ ਮੁੱਖ ਸਕੱਤਰ ਨੂੰ ਇਹ ਮੀਟਿੰਗ ਅਟੈਂਡ ਕਰਨ ਲਈ ਲੋੜੀਂਦੇ ਹੁਕਮ ਜਾਰੀ ਕਰਵਾਉਣ ਦੀ ਖੋਚਲ ਕੀਤੀ ਜਾਵੇ ਜੀ।

ਦਫ਼ਤਰ : ਵ. ਮੁੱਖ ਸ. ਸ. ਮ. ਮ.
 ਡਾਇਰੀ ਨੰਬਰ 10943
 ਮਿਤੀ 19/11/24
 ਡਾ. ਸ਼ਰਣ ਸਰਕਾਰ ਅਤੇ ਸੰਸਦੀ ਕਾਜ ਮਾਮਲੇ ਮੰਤਰੀ, ਪੰਜਾਬ
 ਦਫ਼ਤਰ ਨੰ. 5
 ਮਿਤੀ 19-11-2024

ਸਹਾਇਕ ਸਕੱਤਰ
 ਸਥਾਨਕ ਸਰਕਾਰ ਅਤੇ ਸੰਸਦੀ ਕਾਜ
 ਮਾਮਲੇ ਮੰਤਰੀ, ਪੰਜਾਬ।

ਨਿੱਜੀ ਸਕੱਤਰ,
 ਪਸ਼ੂ ਪਾਲਣ ਮੰਤਰੀ, ਪੰਜਾਬ।

ਉਪਰੋਕਤ ਦਾ ਉਤਾਰਾ ਵਧੀਕ ਮੁੱਖ ਸਕੱਤਰ, ਸਥਾਨਕ ਸਰਕਾਰ ਜੀ ਨੂੰ ਸੂਚਨਾ ਅਤੇ ਅਗਲੇਰੀ ਯੋਗ ਕਾਰਵਾਈ ਹਿੱਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ।

DLG
 PS

T.H. 19/11
 Issue letter to DC Ldh, CMC Ldh.
 Copy to ACS. And request for attorney meeting.

L. Singh
 ਸਹਾਇਕ ਸਕੱਤਰ
 ਸਥਾਨਕ ਸਰਕਾਰ ਅਤੇ ਸੰਸਦੀ ਕਾਜ
 ਮਾਮਲੇ ਮੰਤਰੀ, ਪੰਜਾਬ।

20/11/24

443



ਡਿਸਟ੍ਰਿਕਟ ਮੈਜਿਸਟ੍ਰੇਟ
ਐਨ.ਜੀ.ਟੀ ਕੋਸ਼

ਅਗਲੀ ਮਿਤੀ-29.11.2024

ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ

(ਐਮ.ਏ ਸ਼ਾਖਾ)

ਸੇਵਾ ਵਿਖੇ,

ਸਮੂਹ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ
ਪੰਜਾਬ

ਨੰ- 17687-30/ਐਮ.ਏ

ਮਿਤੀ - 06-09-2024

ਵਿਸ਼ਾ-

Order passed in Original Application No. 289 of 2023 titled as Lt. Col. Jasjit Singh Gill Vs State of Punjab & Ors.

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਤੇ ਵਿਸ਼ਾ ਅੰਕਿਤ ਕੇਸ ਮਾਨਯੋਗ ਐਨ.ਜੀ.ਟੀ ਦੀ ਅਦਾਲਤ ਵਿੱਚ ਚੱਲ ਰਿਹਾ ਹੈ। ਇਸ ਕੇਸ ਵਿੱਚ ਮਾਨਯੋਗ ਅਦਾਲਤ ਵੱਲੋਂ ਮਿਤੀ 20.08.2024 ਨੂੰ ਹੇਠ ਲਿਖੇ ਅਨੁਸਾਰ ਹੁਕਮ ਪ੍ਰਾਪਤ ਹੋਏ ਸਨ:-

"2. At this stage, learned counsel appearing for the applicant in Execution Applicant has made a submission that around Rs. 12 crores is required to be recovered from the five Hadda Rodi which were operating illegally and no action has been taken.

3. District Magistrate, Ludhiana appearing virtually has informed that in respect of two Hadda Rodi land has been attached for recovery of environmental compensation and in respect of other, expeditious action will be taken to ascertain their assets and attach them."

ਮਾਨਯੋਗ ਐਨ.ਜੀ.ਟੀ ਅਦਾਲਤ ਵੱਲੋਂ ਜਾਰੀ ਹੁਕਮਾਂ(ਨੋਬੀ) ਦੀ ਪਾਲਨਾ ਕਰਦੇ ਹੋਏ ਹੱਡਾ ਰੋਡੀ ਦੇ 5 ਕਾਬਜਕਾਰਾਂ ਪਾਸੇ ਬਣਾਈ ਰਿਕਵਰੀ ਕਰਨ ਲਈ ਜਿਲ੍ਹਾ ਮਾਲ ਅਫਸਰ, ਲੁਧਿਆਣਾ ਨੂੰ ਹਦਾਇਤ ਕੀਤੀ ਹੋਈ ਹੈ।

ਇਸ ਤੋਂ ਇਲਾਵਾ ਆਪ ਨੂੰ ਸਬੰਧਤਾ ਦੇ ਵੇਰਵੇ (ਹੇਠ ਲਿਖੇ ਅਨੁਸਾਰ) ਭੇਜਕੇ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਜੇਕਰ ਸਬੰਧਤਾ ਦੀ ਜਾਇਦਾਦ ਜਾਂ ਕੋਈ ਵੀ ਜਮਾ-ਪੁੰਜੀ ਆਪ ਦੇ ਅਧਿਕਾਰ ਖੇਤਰ ਅਧੀਨ ਪੈਂਦੀ ਹੈ, ਤਾਂ ਉਸ ਦੀ ਸੂਚਨਾ ਤੁਰੰਤ ਇਸ ਦਫਤਰ ਨੂੰ ਭੇਜਣ ਦੀ ਕ੍ਰਿਪਾਲਤਾ ਕੀਤੀ ਜਾਵੇ। ਤਾਂ ਜੋ ਮਾਨਯੋਗ ਅਦਾਲਤ ਦੇ ਹੁਕਮਾਂ ਅਨੁਸਾਰ ਸਬੰਧਤਾ ਪਾਸੇ ਬਣਾਈ ਰਿਕਵਰੀ ਕਰਕੇ ਮਾਨਯੋਗ ਅਦਾਲਤ ਵਿੱਚ ਸਮੇਂ ਸਿਰ ਜਵਾਬਦਾਵਾ ਦਾਇਰ ਕੀਤਾ ਜਾ ਸਕੇ।

S. No	Name of Owner	Address
1.	Sh. Ram Murti S/o Sh. Bhajan Ram	R/o Noor Mahal Road, Mohalla Ravidass Pura, Phillour, Dist. Jalandhar-144410
2.	Sh Suraj Kumar S/o Late Sh. Kamal Kumar	R/o 6398, Mohalla Jagdishpura, Tajpur Road, Ludhiana-141008
3.	Sh.Ramesh Kumar S/o Late Sh. Tarsem Lal	Village Majara Khurd, PO Ladhawal, Ludhiana - 141008
4.	Sh. Munish Kumar S/o Late Charanjit	R/o B-155/1, Shahi Mohala, Ludhiana 141008
5.	Sh. Parshotam Lal S/o Late Dalbir Chand	R/o B-33-752, Sarup Nagar, Salem Tabri, Ludhiana-141008

For District Commissioner
Ludhiana

ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ
ਲੁਧਿਆਣਾ

ਨੰ-17631-32 ਐਮ.ਏ

ਮਿਤੀ - 06-09-2024

ਇਸ ਦਾ ਇੱਕ ਉਤਾਰਾ:

ਅਠਸੀ

1. ਜਿਲ੍ਹਾ ਮਾਲ, ਲੁਧਿਆਣਾ ਨੂੰ ਸੂਚਨਾ ਅਤੇ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਹਿੱਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ।
2. ਐ.ਏ.ਟੂ ਡੀ.ਸੀ. ਲੁਧਿਆਣਾ ਨੂੰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ ਜੀ ਦੀ ਸੂਚਨਾ ਹਿੱਤ ਭੇਜਣਾ ਜਾਂਦਾ ਹੈ।


 ਸੁਪਰਿੰਟੈਂਡ ਮਾਲ
 ਡਾ. ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ
 ਲੁਧਿਆਣਾ



ਤੁਰੰਤ ਅਤੀ ਜਰੂਰੀ
ਐਨ.ਜੀ.ਟੀ ਕੇਸ

ਅਗਲੀ ਮਿਤੀ-29.11.2024

ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ

(ਐਮ.ਏ ਸ਼ਾਖਾ)

ਸੇਵਾ ਵਿਖੇ,

ਸਮੂਹ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ
ਪੰਜਾਬ।

ਨੰ-22912-34/ਐਮ.ਏ

ਮਿਤੀ - 25-10-2024

ਵਿਸ਼ਾ- Order passed in Original Application No. 289 of 2023 titled as Lt. Col. Jasjit Singh Gill Vs State of Punjab & Ors.

ਹਵਾਲਾ- ਇਸ ਦਫਤਰ ਦੇ ਪੱਤਰ ਨੰਬਰ- 17607-30/ਐਮ.ਏ ਮਿਤੀ 06-09-2024 ਦੇ ਸਬੰਧ ਵਿੱਚ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਤੇ ਹਵਾਲਾ ਅਧੀਨ ਪੱਤਰ ਰਾਹੀਂ ਆਪ ਨੂੰ ਸਬੰਧਤਾਂ ਦੇ ਵੇਰਵੇ (ਹੇਠ ਲਿਖੇ ਅਨੁਸਾਰ) ਭੇਜਕੇ ਲਿਖਿਆ ਗਿਆ ਸੀ ਕਿ ਜੇਕਰ ਸਬੰਧਤਾਂ ਦੀ ਜਾਇਦਾਦ ਜਾਂ ਕੋਈ ਵੀ ਜਮਾ-ਪੁੰਜੀ ਆਪ ਦੇ ਅਧਿਕਾਰ ਖੇਤਰ ਅਧੀਨ ਪੈਂਦੀ ਹੈ, ਤਾਂ ਉਸ ਦੀ ਸੂਚਨਾ ਤੁਰੰਤ ਇਸ ਦਫਤਰ ਨੂੰ ਭੇਜਣ ਦੀ ਕ੍ਰਿਪਾਲਤਾ ਕੀਤੀ ਜਾਵੇ। ਤਾਂ ਜੋ ਮਾਨਯੋਗ ਅਦਾਲਤ ਦੇ ਹੁਕਮਾਂ ਅਨੁਸਾਰ ਸਬੰਧਤਾਂ ਪਾਸੋਂ ਬਣਦੀ ਰਿਕਵਰੀ ਕਰਕੇ ਮਾਨਯੋਗ ਅਦਾਲਤ ਵਿੱਚ ਸਮੇਂ ਸਿਰ ਜਵਾਬਦਾਵਾ ਦਾਇਰ ਕੀਤਾ ਜਾ ਸਕੇ।

S. No	Name of Owner	Address
1.	Sh. Ram Murti S/o Sh. Bhajan Ram	R/o Noor Mahal Road, Mohalla Ravidass Pura, Phillour, Dist. Jalandhar-144410
2.	Sh Suraj Kumar S/o Late Sh. Kamal Kumar	R/o 6398, Mohalla Jagdishpura, Tajpur Road, Ludhiana-141008
3.	Sh. Ramesh Kumar S/o Late Sh. Tarsem Lal	Village Majara Khurd, PO Ladhawal, Ludhiana - 141008
4.	Sh. Munish Kumar S/o Late Charanjit	R/o B-155/1, Shahi Mohala, Ludhiana 141008
5.	Sh. Parshotam Lal S/o Late Dalbir Chand	R/o B-33-752, Sarup Nagar, Salem Tabri, Ludhiana-141008

ਪਰੰਤੂ ਕਾਫੀ ਸਮਾਂ ਬੀਤ ਜਾਣ ਉਪਰੰਤ ਵੀ ਮੰਗੀ ਗਈ ਰਿਪੋਰਟ ਇਸ ਦਫਤਰ ਵਿੱਚ ਪ੍ਰਾਪਤ ਨਾ ਹੋਈ ਹੈ। ਕਿਉਂਜੋ ਵਿਸ਼ਾ ਅੰਕਿਤ ਕੇਸ ਮਾਨਯੋਗ ਐਨ.ਜੀ.ਟੀ ਦੀ ਅਦਾਲਤ ਵਿੱਚ ਮਿਤੀ 29-11-2024 ਨੂੰ ਲੱਗਾ ਹੋਇਆ ਹੈ।

ਇਸ ਲਈ ਆਪ ਜੀ ਨੂੰ ਮੁੜ ਬੇਨਤੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਲੋੜੀਂਦੀ ਰਿਪੋਰਟ ਨਿਸਚਿਤ ਮਿਤੀ ਤੇ ਪਹਿਲਾਂ-ਪਹਿਲਾਂ ਇਸ ਦਫਤਰ ਨੂੰ ਭੇਜਣ ਦੀ ਕ੍ਰਿਪਾਲਤਾ ਕੀਤੀ ਜਾਵੇ ਜੀ।

ਸੁਪਰਡੰਟ ਮਾਲ

ਵਾ: ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ
ਲੁਧਿਆਣਾ

ਨੰ- 22935-36/ਐਮ.ਏ

ਮਿਤੀ - 25-10-2024

ਇਸ ਦਾ ਇੱਕ ਉਤਾਰਾ:

1. ਜਿਲ੍ਹਾ ਮਾਲ, ਲੁਧਿਆਣਾ ਨੂੰ ਸੂਚਨਾ ਅਤੇ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਹਿੱਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ।
2. ਪੀ.ਏ.ਟੂ ਡੀ.ਸੀ, ਲੁਧਿਆਣਾ ਨੂੰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ ਜੀ ਦੀ ਸੂਚਨਾ ਹਿੱਤ ਭੇਜਣਾ ਜਾਂਦਾ ਹੈ।

For Deputy Commissioner
Ludhiana

ਸੁਪਰਡੰਟ ਮਾਲ

ਵਾ: ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ
ਲੁਧਿਆਣਾ

OFFICE OF THE DEPUTY COMMISSIONER, LUDHIANA.
(DRA BRANCH)

To,

The Officer Incharge,
Misc. Branch, O/o Deputy Commissioner,
Ludhiana.

No. 5375 DRA/LRC Dated: 21.11.2024

Subject: OA No. 289 of 2023 titled as Lt. Col. Jasjit Singh Gill V/s SOP tagged with EA No. 33 of 2023 in OA No. 465 of 2019 before the Hon'ble NGT.

It was directed by Hon'ble NGT vide Order of 10.10.2019 that the notices to recover the Environmental Compensation amounting to Rs. 2,28,12,000/- be issued from each of the 5 'hadda roris'. In compliance to the status of recovery of environmental compensation as per direction by Hon'ble NGT 20.8.2024 regarding the recovery amount of Rs. 2,28,12,500/- report obtained from Tehsildar Ludhiana East and Ludhiana West. As per request of Tehsildar Ludhiana (West) and Tehsildar Ludhiana (East) Land revenue declared on dated 29.08.2024 and dated 01-10-2024 by the competent authority. In respect of the aforesaid matter for auctioning the property of Ramesh Kumar S/o Mr. Tarsem Lal of village Majara Khurd, vide letter No. 323/ R.C. Dated 29.10.2024 from Tehsildar Ludhiana (West) as per Government instructions. But the bidding process could not be implemented due to the absence of bidders and to recover the claim of Rs. 2,28,12,500/- as raised in the case the auction of the property of Sh. Parshotam S/o Late Dahvir Chand R/o B-33-752. For the other properties belonging to Saroop Nagar, Salem Tabri, Ludhiana, Sh. Suraj Kumar S/o Late Sh. Kamal Kumar R/o 6398, Mohalla Jagdispura, Tajpur Road, Ludhiana, Munish Kumar S/o Late Sh. Charanjit R/o B-155/1 Shahi Mohalla Ludhiana will be auctioned on dated 03.12.2024 by Tehsildar Ludhiana (East). On the other hand recovery amount for the same from Sh. Ram Murti S/o Bhajan Ram, R/o Tehsil Phillour, Dist. Jalandhar is being also processed on dated 28.11.2024 through auction by Tehsildar Phillour.

This is for your information and necessary action please.


District Revenue Officer,

O/o Deputy Commissioner, Ludhiana.


For Deputy Commissioner
Ludhiana.